

Santosh

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-34/2020**

Margao Wholesale Fish Market  
Association ..... Petitioners.

Versus

State of Goa and others. .... Respondents.

Mr. Dattaprasad Lawande, with Mr. Pradosh Dangui, Advocates for  
the Petitioners.

Mr. D. J. Pangam, Advocate General with Mr. Deep Shirodkar, Addl.  
Govt. Advocate for the State.

Mr. A. D. Bhohe, with Mr. Byron Rodrigues, Advocates for  
Respondent No.3.

**Coram : M.S. Sonak,  
Smt. M.S. Jawalkar, JJ.**

**Date : 26<sup>th</sup> June, 2020.**

**P.C. :-**

Mr. A. D. Bhohe, the learned Counsel appearing on behalf of the South Goa Planning and Development Authority (SGPDA) hands in Minutes of the Special Meeting held on 23<sup>rd</sup> June, 2020 on the issue of guidelines for the opening and operation of the wholesale fish market at Margao. A copy of the same is furnished to Mr. Lawande, the learned Counsel appearing for the Petitioners.

2. Mr. Lawande, on the basis of the instructions from the

Petitioner, states that the Petitioners have no grievance regards the guidelines which are now incorporated in the Minutes, except in relation to clause (2) which deals with the revision of levy collection rates. He, therefore, states that liberty may be granted to the Petitioners to challenge this clause (2), in accordance with law.

3. Mr. Bhobe, the learned Counsel for the SGPDA states that the SGPDA is due to meet shortly in order to decide the precise date from which the wholesale fish market would be actually open for operations. Mr. Bhobe, however, states that the meeting will positively be held in this week itself. We direct the SGPDA to take a decision on the precise date of opening, one way or the other, before 30<sup>th</sup> June, 2020, if necessary, by circulation.

4. Liberty, as applied for by Mr. Lawande, is hereby granted.

5. S.O. to 30<sup>th</sup> June, 2020.

***Smt. M.S. Jawalkar, J.***

***M.S. Sonak, J.***